

Recruitment Scheme 1956 from State Civil Services and other Services;

(b) whether it is a fact that Government have fixed six years experience as on the 31st December, 1956 in a State Civil Service for being eligible for promotion to I.A.S. under the above Scheme;

(c) how many Scheduled Castes and Schedule Tribes Officers in each State fulfilling the conditions laid down in (b) above have been considered as eligible for selection to I.A.S.;

(d) the number of officers so far selected to I.A.S. from State Civil Services and the number of Scheduled Castes amongst them from each State; and

(e) number of persons selected from other Government Services from each State and the number of Scheduled Castes amongst them?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The procedure for promotion to I.A.S. cadre under Emergency Recruitment Scheme, 1956 is contained in the Indian Administrative Service (Special Recruitment) Regulations, 1956, a copy of which is placed on the Table of Lok Sabha. [See Appendix V, annexure No. 10]

U. S. Investment Guarantee Scheme

1369. Shrimati Tarkeshwari Sinha: Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 585 on the 29th May, 1957 and state at what stage the proposal of U.S. Investment Guarantee Scheme stands now?

The Minister of Finance (Shri T. T. Krishnamachari): The matter is under consideration.

Use of Departmental Cars

1370. Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state:

(a) the number of departmental vehicles allotted to officers in Manipur;

(b) the reasons why officers do not use departmental vehicles on official tours; and

(c) steps taken by Government to prevent charging of tour allowance at enhanced rate per mile by officers by travelling in privately owned cars?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No departmental vehicle is allotted to any particular officer.

(b) Apart from the fact that departmental vehicles cannot be made available to all officers for tours, the rules allow officers to use staff cars or private or hired vehicles according to the needs of the situation.

(c) Touring officers using privately owned cars for journeys by road are entitled to mileage allowance at the rates prescribed under rule 46 of Supplementary Rules which were fixed in March 1944 after taking into consideration the general rise in cost.

Excise Inspectors

1371. Shri Narapa Reddy: Will the Minister of Finance be pleased to state:

(a) the number of Excise Inspectors working under each Collector;

(b) whether all these persons have been confirmed;

(c) if not, the reasons therefor; and

(d) the policy adopted for confirmation?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The number of Central Excise Inspectors working under each Collector of Central Excise is as follows:—

| S. No. | Name of Collectorate | No. |
|--------|----------------------|-----|
| 1. | Mysore | 343 |
| 2. | Patna | 368 |
| 3. | Hyderabad | 661 |

[Shri T. T. Krishnamachari]

| | | |
|-----|-----------|------|
| 4. | Baroda | 615 |
| 5. | Bombay | 743 |
| 6. | Nagpur | 217 |
| 7. | Calcutta | 1013 |
| 8. | Delhi | 539 |
| 9. | Allahabad | 665 |
| 10. | Madras | 799 |
| 11. | Shillong | 416 |

(b) About 57% of the Inspectors have not been confirmed.

(c) All the posts have not been sanctioned on a permanent basis. Confirmations of some of the incumbents in the available permanent vacancies are being considered by the Collectors. Some of the permanent Inspectors are officiating in higher posts or are on deputation to other Departments, and their liens have to be kept on the permanent posts of Inspectors. These posts of Inspectors can be filled permanently only after the substantive holders thereof have been permanently absorbed in the higher posts or elsewhere. This necessitates the continuance of officiating arrangements in good many cases.

(d) Posts are initially sanctioned on a temporary basis. In accordance with the general policy of the Government 80% of the posts which have been in existence for more than 3 years and which are required on a long term basis are subsequently made permanent. Confirmations of Inspectors in the permanent posts are made in the order of their seniority, provided they are considered fit for confirmation on the basis of their records of service.

Excise Duty on Tobacco

1372. { Shri Narappa Reddy:
Shri S. R. Arumugham:

Will the Minister of Finance be pleased to state:

(a) the amount of excise duty collected by the Central Government

on tobacco from each State during the last four financial years;

(b) the amount of share given to each out of this; and

(c) the basis on which this allocation is made?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Two statements—Statement No. 1 for the years 1953-54 to 1955-56 and Statement No. 2 for the year 1956-57—showing the required information are laid on the Table. [See Appendix V, annexure No. 11.]

(b) In accordance with the recommendations of the Finance Commission 40% of the net proceeds of excise duties on tobacco, matches and vegetable product taken together are allocated to the States. Separate figures for tobacco only are not maintained. A statement (No. 3) showing the amounts allocated to the various States during the years 1953-54 to 1956-57 is laid on the Table of Lok Sabha. [See Appendix V, annexure No. 11.]

(c) The basis for the allocation of the States' share is given in Chapter V—Division of Union Excises—of the Report of the Finance Commission, 1952, a copy of which is available in the Library of the Lok Sabha.

Health Examination of the Students of M.B.B. College, Agartala

1373. Shri Dasaratha Deb: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether there is any arrangement for the examination of health of the students of the M.B.B. College, Agartala, Tripura; and

(b) if not, whether Government have such a proposal before it?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) No, Sir.

(b) There is no proposal at present under consideration of Tripura Administration.